- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) to (d) The Delhi Development Authority (DDA) has informed that the Hon'ble High Court of Delhi had directed *vide* Order dated 21.9.2005 for preparation of a comprehensive plan for redevelopment of Jama Masjid to be prepared by all the authorities by evolving consensus in the matter. The Government of NCT of Delhi (GNCTD) has also informed that the Municipal Corporation of Delhi has appointed a Consultant to prepare an action plan for the beautification of Jama Masjid. A series of meeting were held. The action plan prepared by the consultant and discussed in the meetings has been shown to the Hon'ble High Court of Delhi.

Misuse of community toilets

3026. SHRIMATI MOHSINA KIDWAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government are aware that Municipal Corporation of Delhi is misusing the high-profile community toilets which were constructed under the Yamuna Action Plan, with a loan of Rs. 170 crores from Japanese Bank of International co-operation, thereby defeating the purpose to stop defection, which was identified as one of the main causes of river pollution.
 - (b) if so, why this has been allowed to happen; and
 - (c) whether any action has been initiated to fix the responsibility?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN) (a) The Municipal Corporation of Delhi (MCD) has informed that the community toilets built under the Yamuna Action Plan are not being misused.

(b) and (c) Do not arise in view of (a) above.

Funds allocated to States under sports schemes

- 3027. SHRI O.T. LEPCHA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
- (a) the details of the funds allocated in the current financial year under sports schemes, State-wise;

- (b) the details of norms adopted while allocating funds under the said schemes;
- (c) whether it is a fact that these funds are not being used properly by some States; and
- (d) if so, the reasons therefor and the steps being taken by Government in this regard?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI MANI SHANKAR AIYAR): (a) and (b) At present, funds are provided by the Ministry -of Youth Affairs & Sports for specific schemes, and to the Sports Authority of India for the various schemes being run by it in different States of the country. There is no provision for allocation of funds to the State Governments. Till 31.3.2005, the Ministry was providing assistance to State Governments, local bodies, educational institutions and NGOs for the establishment of various kinds of sports infrastructure and procurement of equipments etc., based on specific proposals received from time to time as per the guidelines of the related schemes. However, w.e.f. 1.4.2005 these schemes were transferred to the State Sector. No fresh projects are, therefore, being funded by the Government of India, but funds to the extent of committed liabilities for the ongoing approved projects would be given during the remaining period of the Tenth Five Year Plan.

(c) and (d) Funds under the Sports Infrastructure Schemes were/are released only on receipt of the Utilisation Certificate, Progress Report/ Completion Certificates, Audited Accounts, etc. from the State Governments to ensure the proper utilization of grants for the purpose for which it was provided.

Arrangements and projects for Commonwealth Games

3028. SHRI JANARDHANA POOJARY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the ensuing Commonwealth Games would be held in India;
- (b) if so, the arrangements being made for hosting the Games, with current level of preparedness and targeted date for completion of the required infrastructure and facilities;
- (c) whether a number of projects are running behind schedule and there are fears that they may not be ready before the commencement of Games; and